

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE & FARMERS' WELFARE
DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING & FISHERIES
RAJYA SABHA
UNSTARRED QUESTION No. 1769
TO BE ANSWERED ON THE 28TH DECEMBER, 2018

AUDIT OF NDDB AND NDP BY CAG

1769. PROF. MANOJ KUMAR JHA:

Will the Minister of AGRICULTURE & FARMERS WELFARE be pleased to state:

- (a) whether CAG has jurisdiction and the right to carry out audit of the National Dairy Development Board (NDDB);
- (b) whether NDDB and National Dairy Plan Scheme of Central Government with an outlay of ₹ 2241 crore, being implemented by NDDB since 2012, have been duly audited by CAG, if so, details thereof;
- (c) if not, whether Government has intent to CAG audit of NDP and NDDB, if so, details thereof; and
- (d) whether Government's Dairy Infrastructure Development Fund with an outlay of more than ₹ 8000 crore being implemented by NDDB since 2016, is also being duly audited by CAG, if so, the details thereof?

ANSWER

**THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE
(SHRIMATI KRISHNA RAJ)**

- (a) Yes Sir, subject to the provisions of the CAG Act, 1971 [Section 14(2)], read with the provisions of the NDDB Act, 1987. The Hon'ble High Court of Delhi in its judgement dated 27.01.2010 has accepted the position of the Government that the CAG can audit the accounts of NDDB under Section 14(2) of the CAG Act wherein CAG can audit all receipts and expenditure of any body or authority where the grants or loans to such body or authority from Consolidated Fund of India or of any State or of any Union territory having a Legislative Assembly, as the case may be in a financial year is not less than rupees one crore.
- (b) No Sir.
- (c) Government vide letter dated 18.12.2018 has requested CAG to consider auditing of the accounts of NDDB in National Dairy Plan (Phase-I) after closure of the Scheme in November, 2019.
- (d) No Sir.
